

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1487**

**TO BE ANSWERED ON THE 12TH FEBRUARY, 2019/, MAGHA 23, 1940 (SAKA)
PREVENTION OF DAMAGE TO PUBLIC PROPERTY (PDPP) ACT**

1487. SHRI E.T. MOHAMMED BASHEER:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court has set up a Committee to examine modalities to be adopted to make the Prevention of Damage to Public Properties (PDPP) Act, 1984 more effective;

(b) if so, whether the Committee has submitted its recommendations; and

(c) if so, the programme of action proposed by the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): Yes, Madam.

(c): Amendments in the Prevention of Destruction of Public Property Act, 1984 are under consideration of the Government in consultation with stakeholders.
